

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E', NEW DELHI**

**BEFORE SH. KUL BHARAT, JUDICIAL MEMBER
AND
SH. PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER
(THROUGH VIDEO CONFERENCING)**

ITA No.7086/Del/2018
Assessment Year: 2014-15

Orient Clothing (P) Ltd. 1E/15, Jhandewalan Extension, New Delhi-110055 PAN No. AAACO1779K (APPELLANT)	Vs	ACIT Circle – 19 (1) New Delhi (RESPONDENT)
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Appellant by	Sh. Ashish Sachdeva, CA
Respondent by	Ms. Sarita Kumar, CIT DR

Date of hearing:	02/02/2022
Date of Pronouncement:	02/02/2022

ORDER

PER BENCH :

This appeal filed by the assessee is preferred against the order of the CIT(A)-7, New Delhi dated 21.08.2018 for A.Y. 2014-15.

2. Vide letter dated 31.12.2022 the assessee sought permission to withdraw the appeal as the dispute has been settled under the Vivad Se Vishwas Act, 2020.

3. Noting the contents of the application the appeal is dismissed as withdrawn.

4. Decision announced in the open court in the presence of both the parties on 02.02.2022.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Sd/-
(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER

NEHA

Date:-02.02.2022

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1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

Date of dictation	02.02.2022
Date on which the typed draft is placed before the dictating Member	02.02.2022
Date on which the typed draft is placed before the Other member	02.02.2022
Date on which the approved draft comes to the Sr.PS/PS	02.02.2022
Date on which the fair order is placed before the Dictating Member for Pronouncement	02.02.2022
Date on which the fair order comes back to the Sr. PS/ PS	02.02.2022
Date on which the final order is uploaded on the website of ITAT	02.02.2022
Date on which the file goes to the Bench Clerk	02.02.2022
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	